

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF APPSDAILY SOLUTIONS PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	APPSDAILY SOLUTIONS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	31 st October, 2008
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Companies Act, Registrar of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U64200MH2008PTC187859
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	C Wing, 6th Floor, Oberoi Garden Estate, Chandivali Andheri- (E) Mumbai - 400072
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	21 st April, 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	5 th December, 2019*
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Dilipkumar Natvarlal Jagad IP Registration Number: IBBI/IPA-001/IP-P00233/2017-18/10462. 803/804, Ashok Heights, Opp. Saraswati Apartments, Old Nagardas X Road, Gundavali, Andheri-East, Mumbai - 400069. Email: dilipjagad@hotmail.com; appsdaily.rp@gmail.com Tel Nos. 9821142587/ 022 -26824800 Address for Communication: DMKH Insolvency Resolution Services LLP. - As above
9.	LAST DATE FOR SUBMISSION OF CLAIMS	5 th January, 2020

*The Order for liquidation has been passed by the Hon'ble NCLT, Mumbai Bench on 5th December, 2019, but the same was made available to the liquidator on 6th December, 2019. Accordingly, time for submission of claims have been considered as 30 days from 6th December, 2019.

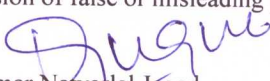
Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai has ordered the commencement of liquidation of the **Appsdaily Solutions Private Limited** on **5th December, 2019**.

The stakeholders of Appsdaily Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before **5th January, 2020** to the liquidator at the communication address mentioned against item 8.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The proof of claim is to be submitted by way of the prescribed forms which can be downloaded from following link: <https://ibbi.gov.in/downloadform.html>.

Submission of false or misleading proof of claims shall attract penalties.


Dilipkumar Natvarlal Jagad
IBBI/IPA-001/IP-P00233/2017-18/10462.
9th December, 2019, Mumbai

